

**BEFORE THE APPELLATE AUTHORITY  
(Under the Right to Information Act, 2005)  
SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6688 of 2026**

Rajendra Kumar Agrawal : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated December 15, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated January 08, 2026, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00010) dated January 09, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated December 15, 2025, sought the following information:

*"I seek the following information under the Right to Information Act, 2005, in respect of my complaint bearing reference number SEBIE/MH13/0005559/1 (filed in the year 2013), details of which are presently not available on the SCORES 2.0 portal.*

*1. Certified copy of the complete complaint details, including the original complaint, annexures (if any), and date of registration.*

*2. Certified copy of the Action Taken Report (ATR) prepared by SEBI on the said complaint, including internal notes/communications relating to action taken.*

*3. Certified copy of the final disposal/closure ATR, including copies of all reply letters, enclosures, and attachments submitted by the concerned company to SEBI and/or forwarded to me, based on which the complaint was finally disposed of.*

*I request that the above information be provided in electronic form (PDF or scanned copies) as permissible under the RTI Act. I am also enclosing a self attested copy of my Aadhaar Card as proof of identity."*



3. **Reply of the Respondent** – The respondent, in response to queries 1-3 in the application, informed that the information and status of the action taken report with respect to complaint number SEBIE/MH13/0005559/1 is available on the SCORES website and the same can be accessed by logging in with appellant's login credentials.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.
5. I have perused the application and the response provided thereto. The respondent, in his response, has mentioned that the requested information can be accessed by the appellant by logging into SCORES portal. With respect to the aforementioned, I note that the appellant, in his appeal, has contended that the requested information is not available in SCORES portal. However, the appellant has not mentioned any details regarding why he is unable to view his complaint on SCORES. I note that the appellant, in his appeal, is challenging the correctness of the response provided by the respondent. In this context, It is also pertinent to note that the Hon'ble High Court of Delhi in *Narendra Tyagi vs. Assistant Director (CPIO)* (Decision dated December 06, 2023) has held: “*it is clear that dispute as regards the correctness of information provided under the RTI Act, or any other dispute or controversy, cannot be adjudicated in proceedings under the RTI Act. The CPIO is only required to supply all the information/documents within his access. Whether or not such information as provided by the CPIO under the RTI Act is incorrect in any manner, is not the domain of consideration or determination under the RTI proceedings.*” In light of the aforementioned observation, I find that no further interference of this forum is warranted.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: February 02, 2026

